

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal (Crl.) No(s). 7634-7635/2026

[Arising out of impugned final judgment and order dated 25-02-2026 in CRR No. 649/2021 25-02-2026 in CRR No. 650/2021 passed by the High Court of Punjab & Haryana at Chandigarh]

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

BHUPINDER SINGH HOODA & ANR.

Respondent(s)

FOR ADMISSION

IA No. 128250/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 04-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Mr. Tushar Mehta, Solicitor General
Mr. Suryaprakash V. Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hossain, Adv.
Mr. Annam Venkatesh, Adv.
Ms. Sairica S Raju, Adv.
Ms. Astha Singh, Adv.
Mr. Aman Mehta, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in the month of July, 2026.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)